

removed by municipal bodies depending on the final orders of the courts.

**Rehabilitation of Jhugis Jhompris of
West Patel Nagar**

3523. DR. Y. S. RAJASEKHARREDDY:
Will the Minister of URBAN DEVELOPMENT
be pleased to state:

(a) whether the attention of the Government has been drawn to the deplorable conditions of Jhompri is in West Patel Nagar, near Shadipur Depot;

(b) if so, whether the Government propose to remove these to a better and more congenial place, and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). The question of relocation of these jhuggis has to be considered in the light of the parameters for the scheme for the eighth Plan period.

**Cases Referred by Government of Goa
to CBI**

3524. SHRI HARISH NARAYAN
PRABHU ZANTYE: Will the PRIME MINISTER
be pleased to state:

(a) the details of cases referred by Government of Goa to CBI during the last three years;

(b) the number of cases still pending;
and

(c) the time by which the cases are likely to be finalised?

THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS (SHRIMATI
MARGARET ALVA): (a) Following two cases
were referred by Government of Goa to CBI
during the last three years:—

(i) RC. 53 (A)/91—Bombay

(ii) RC. 17 (S)/Bombay

(b) and (c). The investigation in both the cases is almost complete and they are likely to be finalised within next two months.

[Translation]

**Ownership Rights of Land to SCs/STs
Landless Labourers**

3525. SHRI HARI KEVAL PRASAD:
SHRI SUKDEO PASWAN:
SHRI LALIT ORAON:
SHRI RAMCHANDRA MARO-
TRAO G. HANGARE:

Will the PRIME MINISTER be pleased
to state:

(a) whether the ownership rights are not being provided to Scheduled Castes/Scheduled Tribes, tribals and landless labourers in some States even when the land is under their possession for several years:

(b) if so, the name of such States; and

(c) the details of the efforts made by the Union Government so far to provide ownership rights to them?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(SHRI G. VENKAT SWAMY): (a) and (b).
Ownership rights are conferred on the cultivating tenants under the respective tenancy legislations by the State of Andhra Pradesh, Assam, Gujarat, Haryana, Punjab, Goa and Tripura; while in some State like Uttar

Pradesh, Tamil Nadu, West Bengal, Arunachal Pradesh, Manipur, Meghalaya, Mizoram and Nagaland either the tenancy does not exist or whether it is prevalent their rights are protected.

(c) Land being a State subject the Central has only an advisory and coordinative role. In pursues of its policy of land to the tiller, Government of India advised all the State to confer ownership rights to the cultivators.

[English]

Price of edible oil

3526. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Finance Minister had a meeting at Ahmedabad regarding curbing the price of edible oil;

(b) whether the representatives of NDDB were also invited for the meeting;

(c) whether there is any proposal for distribution of edible oil through private business houses in place of fair price shops;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):

(a) and (b). Yes, Sir.

(c) No, Sir.

(d) Does not arise.

(e) The policy of the Government is to distribute the imported edible oils in PDS through Fair Price Shops and Cooperative Outlets.

[Translation]

Traditional and small scale industries

3527. KUMARI UMA BHARTI: Will the PRIME MINISTER be pleased to state:

(a) whether the traditional and small scale industries are likely to be in peril due to the invasion by foreign companies; and

(b) if so, the steps proposed to save the traditional and small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b). Under the amended KVIC Act, a village industry is defined as that located in a rural area, village or town with a population upto 10,000 and upto a per capita investment of Rs. 15,000 on plant and machinery. There is therefore no scope for foreign companies making inroads into this sector.

The Industries (Development and Regulation) Act, 1951 provides protection to the small scale sector industries against encroachment by large and medium unite in respect of 836 items which have been reserved for exclusive production in the small scale sector. This reservation has been continued in the new policy also announced on July 24, 1991. The industries reserved for the small scale sector have been kept as reserved.

Government is not granting any approval to any medium or large undertaking, including those with foreign equity to manufacture items reserved for the small scale sector for Domestic Tariff Area.